

National Company Law Tribunal

Allahabad Bench

Company Appeal No. 340/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018

NAME OF THE COMPANY: M/s Radiant Agriculture Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT: 252

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

Company Appeal No. 340/ALD/ 2018

Sh. Lalit Chaudhary, PCS for the petitioner and Sh. Krishna Dev Vyas, CGSC for the ROC, Kanpur is present in the Court.

Appellant has filed this appeal under Section 252 (3) of the Companies Act, 2013. Heard. Admit. Issue notice on the Central Government through Regional Director, ROC and Income Tax Department through their Standing Counsel.

Learned counsel for the appellant is directed to file affidavit of service within seven days from today. Counter affidavit may be filed within three weeks from date of service of notice. After that, rejoinder, if any, may be filed within two weeks. Learned counsel for the ROC has received the notice.

List the matter on 31st October 2018, for hearing.

Dated: 20.09.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**